

प्रेषक,

अभिनव कुमार चौरसिया,
अनु सचिव,
उत्तर प्रदेश शासन।

सेवा में,

रजिस्ट्रार जनरल,
माननीय राष्ट्रीय हरित न्यायाधिकरण,
प्रधान पीठ,
फरीदकोट हाउस, कॉपरनिकस मार्ग,
नई दिल्ली-110001.

नागरिक उड्डयन अनुभाग

लखनऊ: दिनांक: 05 फरवरी, 2025

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 584/2022
Durga Prasad Yadav & Ors. Vs State of Uttar Pradesh & Ors में पारित
आदेश दिनांक 17 दिसम्बर, 2025 का अनुपालन।

महोदय,

उपर्युक्त विषय के सम्बन्ध में प्रतिवादी संख्या-02 (अपर मुख्य सचिव, नागरिक
उड्डयन विभाग, उ0प्र0 शासन) के Response/Compliance report को संलग्न कर
आवश्यक कार्यवाही हेतु प्रेषित करने का मुझे निदेश हुआ है।

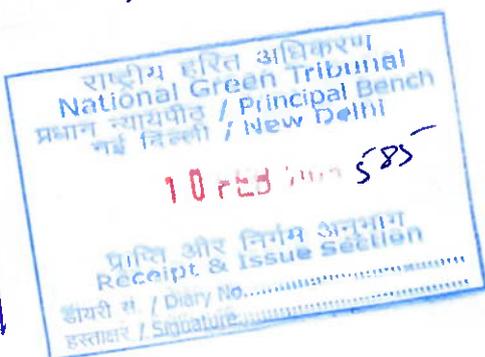
संलग्नक- यथोक्त।

भवदीय,



(अभिनव कुमार चौरसिया)
अनु सचिव

Ld. R. C.
10/2/2025
cm (2)



OA 584/2022
R. Prasad Yadav
13/2
m. Blagovest

नया 25/02/25
13/02/25

Compliance report of the order dated 17.12.2024 passed by Hon'ble NGT, New Delhi in M.A. .No. 137/2024 in O.A. No. 584/2022 Durga Prasad Yadav vs State of Uttar Pradesh and Others.

Regarding the above mentioned matter, orders have been passed by Hon'ble NGT, New Delhi on 17.12.2024 in M.A. No.- 137/2024 in O.A. No.- 584/2022 In Durga Prasad Yadav vs. State of Uttar Pradesh and others. The principal parts of the order are as follows—

.....3. Reports have been filed by UPPCB and respondent no.5 vide email dated 21.03.2024. However, no Reports have been filed by Uttar Pradesh Ground Water Department and Divisional Forest Officer, Ayodhya before this Tribunal. On the other hand copies of letters received from them by UPPCB have been attached by UPPCB with its report.

4. We have gone through the reports filed by UPPCB and respondent no.5 and we find the reports to be vague without supporting documents and the same fall short of requisite compliance with the orders passed by this Tribunal. We do not consider it necessary to enlist the deficiencies in the reports at this stage as we consider further hearing to be necessary for ensuring requisite compliance with the orders passed by this Tribunal. It may also be added here that this Tribunal had also given directions for taking of requisite remedial measures for demarcation and rehabilitation/rejuvenation of River Trilodki Ganga on the basis of the documents available and to notify the same for its protection/conservation. **Further, this Tribunal had also given direction for completion of the drain and taking of remedial measures for ensuring that flow of water in drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from M/s. Amrit Bottlers Pvt. Ltd. No reports have been filed in this regard. Accordingly, issuance of notices to the respondents is ordered for requisite further hearing for ensuring due compliance with the orders passed by this Tribunal.**

6. The Registry is directed to issue notices to respondents no. 1-State of Uttar Pradesh, respondent no. 2-ACS, Civil Department, respondent no.4-District Magistrate, Ayodhya and respondent no. 5-M/s. Amrit Bottlers Pvt. Ltd. requiring them file their detailed compliance reports /responses with all requisite details and supporting documents at least one week before the next date of hearing.

7. List on 07.02.2025 for further hearing.

“.....2. The above said O.A. was disposed of vide order dated 22.12.2023. The relevant part of the Judgment reads as under:

“Directions by the Tribunal.

.....Hon’ble NGT has also added their directions that for taking of remedial measures for demarcation and rehabilitation/rejuvenation of River Trilodki Ganga on the basis of the documents available and to notify the same for its protection and conservation.

Hon’ble NGT has also directed for completion of the drain and taking of remedial measures for ensuring the flow of water in drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from Amit Bottlers Pvt. Ltd.....

In compliance of direction issued by Hon’ble NGT **for completion of the drain and taking of remedial measures for ensuring that flow of water in drain remains smooth and there is no water logging in the adjoining land**, it is submitted that a status report regarding status is called from District Magistrate Ayodhya (**Annexure No.-1**). District Magistrate Ayodhya in his report dated 01.02.2025 informed that in the revenue records of District Ayodhya, there exists no record of any river by the name of *Trilodki Ganga*. That archival research and field investigations have established that a drain flows through the district which, in various villages, is known by different names—referred to as *Baha* or *Nali* in some, as *Soti* in others, and as *Tilai Nala* in yet other localities; furthermore, in certain villages, the drain is associated with lands recorded as *Aabadi* or held by transferable landholders. Copy of the Letter No. 146/Ra.Ni.(Karya.)/NGT-Akhya/2023 dated 02.03.2023, issued by the Tahsildar Sadar, Ayodhya, and Joint Magistrate/SDM Sadar, Ayodhya is enclosed herewith as. **Annexure No.-2**.

Due to the expansion of the airport, the natural drainage patterns in the surrounding areas have been adversely affected, thereby necessitating the construction of an alternative drain to ensure proper drainage. That as per the latest status report, approximately 90% of the construction work for this alternative drainage system has been completed, with the remaining work progressing in coordination with the concerned authorities.

Regarding completion of the construction work of the drain, it is to be informed that the Executive Engineer, Irrigation Division, Ayodhya has informed through the attached report of his letter number- 242/Si.Kh.Ayo./Airport dated 30.01.2025 that an RCC drain is being constructed by the Irrigation Division, Ayodhya for the

drainage of the airport on 5.00 meter wide land given by the airport. After allocation of funds for the drainage of the airport, **about 90 percent of the work of drain construction has been completed, the remaining 10 percent work is being completed by establishing coordination with the concerned departments. It is also mentioned in the report that due to the ongoing project, no problem of water logging has arisen in the alignment of the drain/ inside the airport during the rainy season. A copy of the said letter dated 30.01.2025 of the Irrigation Division, Ayodhya is annexed as Annexure No.-3.**

The Compliance report is being submitted for information and further necessary action, please.


(S.P. Goyal)
Additional Chief Secretary

Compliance report of the order dated 17.12.2024 passed by Hon'ble NGT, New Delhi in M.A. No. 137/2024 in O.A. No. 584/2022 Durga Prasad Yadav vs State of Uttar Pradesh and Others.

Regarding the above mentioned matter, orders have been passed by Hon'ble NGT, New Delhi on 17.12.2024 in M.A. No.- 137/2024 in O.A. No.- 584/2022 In Durga Prasad Yadav vs. State of Uttar Pradesh and others. The principal parts of the order are as follows-

".....2. The above said O.A. was disposed of vide order dated 22.12.2023. The relevant part of the Judgment reads as under:

"Directions by the Tribunal.

38. Respondent no. 5 is directed to ensure that nano-filtration unit of capacity 300 KLD is installed and commissioned up to 28.02.2024 and submit report regarding operationalization of the same.
39. Respondent no. 3-UPPCB and Uttar Pradesh Ground Water Department are directed to inspect the Rain Water Harvesting Projects installed at 25 locations with total capacity of 4,98,999 cubic meters and verify the claim of respondent no. 5 for harvesting of rain water more than 150 % in ratio to extraction of ground water and file report in this regard.
40. Respondent no. 3 and Divisional Forest Officer, Ayodhya are directed to verify plantation of 7000 plants and 11000 plants in year 2022-23, Miyawaki afforestation on 150 sq.mtr. in year 2021-22, 11000 plants in year 2022-23 by respondent no. 5 and file report regarding survival and maintenance thereof.
41. Respondent no. 5 has claimed to have developed Miyawaki type of Jungle with approximately at Usroo, Ayodhya on an area of 150 sqr mtr in plantation year 2021-22 and Miyawaki type of Jungle with approximately 12000 plants on an area of approximately 3000 sqr mtr at Gosaiganj in plantation year 2022-23. Admittedly, the said Jungle in Gosaiganj is at the distance of 25 km from the factory premises.
42. We are of the considered view that such plantation needs to be carried out in the vicinity of the factory premises to mitigate adverse impacts of Air and Water Pollution caused by the unit of respondent no. 5 and accordingly respondent no. 5 is directed to carry out plantation activities in areas in the vicinity of its unit and surrounding nearby areas.



43. In the consolidated reply Respondent no. 5 has claimed to have carried out CSR activities but respondent no. 5 has not enclosed supporting documents with its consolidated reply. Respondent no. 5 has claimed to have organized public awareness program on solid waste management, to have provided complete financial help to 45 ladies in Shravan Kunj old age home, to be running 5 skilled development centres, to have tied up with Ayodhya Handicraft a Farmer Producer Organization, to have provided money to poor students as well as school as and when required and to have tied up with several religious trusts involved in various religious activities like maintaining temples, gurdwaras etc., perform religious programs etc., but the respondent no. 5 has not mentioned the amounts spent on the same.

44. We are of the considered view that preferably such activities must be carried out in the area around the project. Activities involving infrastructure creation for drinking water supply, sanitation, health, education, skill development, roads, cross drains, electrification including solar power, solid waste management facilities, scientific support and awareness to local farmers to increase yield of crop and fodder, rain water harvesting, soil moisture conservation works, avenue plantation, plantation in community areas, etc. ought to have been carried out in the area around the project. Respondent no. 5 is directed to carry out CSR activities in consultation with District Environment Committee headed by the District Magistrate, Ayodhya and the Divisional Forest Officer, Ayodhya and in view of the requirements of the residents of the area surrounding the project and to file Action Taken Report in this regard.

As per above order Hon'ble NGT have gone through the reports filed by UPPCB and respondent no.5 and find the reports to be vague without supporting documents and the same fall short of requisite compliance with the orders passed by Tribunal. In this stage Hon'ble NGT has consider for further hearing for ensuring requisite compliance with the orders passed.

Hon'ble NGT has also added their directions that for taking of remedial measures for demarcation and rehabilitation/rejuvenation of River Trilodki Ganga of the basis the documents available and to notify the same for its protection and conservation.

Hon'ble NGT has also directed for completion of the drain and taking of remains remedial measures for ensuring the flow of water in drain remains smooth and there is no water logging in the adjoining land due to flow in the drain and discharge from Amit Bottlers Pvt. Ltd.

Hon'ble NGT has ordered to (1) State of Uttar Pradesh. (2) ACS. Civil Department. (3) UPPCB. (4) District Magistrate, Ayodhya and respondent no.(5) M/s Amrit Bottlers Pvt. Ltd. To submit their detailed compliance reports /responses with all requisite details and supporting documents....."

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1. In the above case, it is to be informed regarding compliance of the direction given in point number-38 of the order passed by Hon'ble NGT on 22.12.2023 that the industry M/s Amrit Bottlers Pvt. Ltd., Chandpur Harbansh, Dabhasemar, District- Ayodhya was inspected by the UP Pollution Control Board on 18.01.2025. During the inspection, a Nano filtration unit (Ultra filtration unit) of 300 KLD capacity was found installed and operating. As per the information provided by the industry, the trial/operation of the said unit was started by M/s ENE Fluidtech Pvt. Ltd., Kolkata. The photographs taken during the inspection, copy of the commissioning certificate of the said company and flow diagram of the nano filtration unit are annexed as "Annexure No.-1, 2 & 3".
2. In the said case, regarding compliance of the direction given in point number-39 of the order passed by Hon'ble NGT on 22.12.2023, it is to be informed that in relation to the establishment of rain water harvesting system installed by the industry M/s Amrit Bottlers Pvt. Ltd., Chandpur Harbansh, Dabhasemar, District- Ayodhya for harvesting a total of 498999 cubic meters of rain water at 25 places and verification of 150 percent rain water harvesting of ground water exploitation for industrial process, joint inspection of 25 rain water harvesting sites with Ground Water Department Ayodhya was done earlier on 22.02.2024, 27.02.2024 and 28.02.2024 and currently inspected on 18.01.2025. As per the inspection report, a total of 525362.8 cubic meters of recharge is being done by the industry per year, which is about 150 percent of the total groundwater extraction per year by the industry through borewells from 2019 to 2022 (346510 cubic meters, 193406 cubic meters, 265030 cubic meters, 377443 cubic meters respectively). A copy of the joint inspection report is annexed as Annexure No.-4.
3. In the said case, regarding compliance of the direction given in point number-40 of the order passed by Hon'ble NGT on 22.12.2023, it is to be informed that the verification of general plantation and plantation done on Miyawaki method by the industry M/s Amrit Bottlers Pvt. Ltd., Chandpur Harbansh, Dabhasemar, District- Ayodhya in the year 2021-22 and 2022-23 was done earlier and the work of re-verification of the said was done jointly by UPPCB and Forest Department on 21.01.2025 and the report was submitted by the office of Divisional Forest Officer, Forest Division, Ayodhya, letter number- 2922/22-1, Ayodhya dated 27.01.2025. According to the report, in the year 2021-22, the said industry has planted 7000 plants in village- Usru and Gosainganj Bandhanpur Hardoiya and has done tree plantation in 150 square meter area in village- Usru using Miyawaki



method. Apart from this, the industry has planted 11000 saplings in village-Gosainganj Bandhanpur Hardoiya and has done tree plantation in 3000 square meter area using Miyawaki method. A copy of the said letter dated 27.01.2025 of the office of Divisional Forest Officer, Forest Division, Ayodhya is annexed as **Annexure No.-5.**

4. In compliance of the direction No- 42, 43 and 44, the respondent No- 5 M/s Amrit Bottlers Pvt. Ltd. Ayodhya has submitted a compliance report regarding C.S.R. activities performed during financial Year 2024-2025 has been annexed as **Annexure No.- 6.**
5. In compliance of further direction issued by Hon'ble NGT regarding remedial measures for demarcation and rehabilitation/rejuvenation of River Trilodki Ganga, it is informed that as per revenue records provided by revenue department the aforesaid drain in Village-Ganja flows from gata nos. 190, 274, 349, 356, 357, 386, 385, 378, 374, 655, 655/1042, 666, 665, 663, 661, 681, 684, 700 and 692, out of which gata nos. 274, 374, 655, 663, 666, 665, 655/1042 are recorded in the name of education department in revenue records, gata nos. 385Ka and 681Kha are recorded in the name of pond, gata nos. 681Ka is recorded in the khata of banjar, naveen parti and pond whereas gata nos. 190 Mi., 349Ka, 356 and 692 are recorded in the khata of Baha. The gata nos. 700, 372, 349 Kha, 357, 386 and 385Ka are recorded in the khatas of tenure holders as bhumidhar with transfer rights. Copies of the Khataunis alongwith Naksha Nazri are being annexed herewith a **Annexure No.-7.**

The aforesaid drain in Village-Pura Hussain Khan flows from gata nos. 496, 497, 514, and 609 out of which gata nos. 496Ka, 514 and 609 are recorded in the revenue records in the name of education department/government property, whereas gata nos. 497 is recorded as bhumidhar with transferable rights in the name of Bechu Lal, Jokhu Lal, Ramdeen son of Jhagroo etc. Copies of Khataunis are being annexed herewith as **Annexure No.-8.**

The aforesaid drain in Village-Ashapur is recorded in gata no.16/0.1110 hectare as Nala. Copy of the Khatauni alongwith Naksha Nazri is being annexed herewith as **Annexure No.-9.**

The aforesaid drain in Village-Vasupur Sirsa alias Jaisinghpur flows through gata nos.66, 73, 348, 350/1,69, 70, 72, 56, 305, 21, and 308, out of which gata nos. 66, 73, 350/1, 56, 305, 21 and 308 are recorded as Tilai Nala, whereas gata nos. 69, 70 and 72 are recorded in the revenue in the name of Sri Ram Dev son of Bhagwan Deen and other co-tenure holders as Bhumidhar with transferable rights. Copies of

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the Khatauni alongwith Naksha Nazri are being annexed herewith as Annexure No.-10.

The aforesaid drain in Village-Kazipur Chitawa flows from gata nos. 55, 181, 86, 64 Mi., 65 and 179 Va, out of which gata nos. 55, 181, 64 Mi., 65 and 179 Va are recorded in the revenue records as Tilai Nala, whereas gata no. 86 is recorded in the name of Ram Krishna son of Ramasrey and other co-tenure holders as bhumidhar with transferable rights. Copies of the Khatauni alongwith Naksha Nazri are being annexed herewith as Annexure No.-11.

The aforesaid drain in Village-Takapura flows from gata nos. 56 which is recorded in the revenue records as Nala. Copy of the Khatauni is being annexed herewith as Annexure No.-12.

The aforesaid drain in Village-HaibatPur flows from gata nos. 61Kha, 228, 59, 60, 61Ka, out of which 61Kha and 228 are recorded in the name of Nala in the revenue records and the remaining are recorded in the name of tenure holders as bhumidhar with transferable rights. Copies of Khatauni are being annexed herewith as Annexure No.-13.

The aforesaid drain in Village-Shahnewazpur Manjha flows from gata nos. 287, 288Kha and 769Ja, out of which gata nos. 287 and 288Kha are recorded in khata of Soti, whereas gata nos. 769Ja is recorded as Nala. Copies of the Khatauni are being annexed herewith as Annexure No.-14.

The aforesaid drain in Village-Rampur Halwara Manjha flows from gata no. 311A which is recorded as Jalmagna (immersed with water) in the records. Copy of the Khatauni is being annexed herewith as Annexure No.-15.

Thus, In the revenue records of District Ayodhya, there exists no record of any river by the name of *Trilodki Ganga*. That archival research and field investigations have established that a drain flows through the district which, in various villages, is known by different names—referred to as *Baha* or *Nali* in some, as *Soti* in others, and as *Tilai Nala* in yet other localities; furthermore, in certain villages, the drain is associated with lands recorded as *Aabadi* or held by transferable landholders. Copy of the Letter No. 146/Ra.Ni.(Karya.)/NGT-Akhya/2023 dated 02.03.2023, issued by the Tahsildar Sadar, Ayodhya, and Joint Magistrate/SDM Sadar, Ayodhya is enclosed herewith as Annexure No.-16. Due to the expansion of the airport, the natural drainage patterns in the surrounding areas have been adversely affected, thereby necessitating the construction of an alternative drain to ensure proper drainage. That as per the latest status report, approximately 90% of the construction work for this alternative drainage system

has been completed, with the remaining work progressing in coordination with the concerned authorities.

6. Regarding completion of the construction work of the drain, it is to be informed that the Executive Engineer, Irrigation Division, Ayodhya has informed through the attached report of his letter number- 242/Si.Kh.Ayo./Airport dated 30.01.2025 that an RCC drain is being constructed by the Irrigation Division, Ayodhya for the drainage of the airport on 5.00 meter wide land given by the airport. After allocation of funds for the drainage of the airport, about 90 percent of the work of drain construction has been completed, the remaining 10 percent work is being completed by establishing coordination with the concerned departments. It is also mentioned in the report that due to the ongoing project, no problem of water logging has arisen in the alignment of the drain / inside the airport during the rainy season. A copy of the said letter dated 30.01.2025 of the Irrigation Division, Ayodhya is annexed as Annexure No.-17.

The Compliance report is being submitted for information and further necessary action, Please.


(Prakhar Kumar)
Regional Officer,
U.P. Pollution Control Board,
Ayodhya


(Chandra Vijay Singh)
District Magistrate,
Ayodhya

प्रेषक,

उपजिलाधिकारी,
सदर, अयोध्या।

सेवा में,

जिलाधिकारी,
अयोध्या।

पत्र संख्या- 146/रा0नि0(कार्या0)/एन.जी.टी.-आख्या/2023

दिनांक 02 मार्च, 2023

विषय- मा0 एन0जी0टी0, नई दिल्ली में योजित O.A.NO.584/2022 दुर्गाप्रसाद यादव व अन्य वनाम स्टेट ऑफ उत्तर प्रदेश व अन्य में पारित आदेश दिनांक 21.12.2022 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या 1097/ O.A.NO.584/2022/23 दिनांक 17.02.2023 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि राजस्व अभिलेखों के अनुसार जनपद अयोध्या में त्रिलोदकी नदी नाम से कोई भूमि दर्ज अभिलेख नहीं है। यात्री द्वारा जिसे त्रिलोदकी गंगा कहा गया है, वह राजस्व अभिलेखों में किसी ग्राम में तिलैया नाला के नाम से दर्ज है तो किसी ग्राम में सोती, बाहा अथवा नाली के खाते में दर्ज है एवं किसी ग्राम में आबादी श्रेणी 6(2) एवं कहीं-कहीं संक्रमणीय भूमिधर के खाते से होकर प्रवाहित होता है। ग्राम जनौरा (बा0न0पा0) में उक्त नाला जिस भूमि से होकर प्रवाहित होता है, वह राजस्व अभिलेखों में बाहा के खाते में गाटा संख्या 1037, 1079 व 1080 के रूप में दर्ज है, (प्रतिलिपि खतौनी संलग्नक संख्या-1) ग्राम गंजा में यह नाला गाटा संख्या 190, 274, 349, 356, 357, 386, 385, 378, 372, 374, 655, 655/1042, 665, 666, 663, 661, 681, 684, 700 व 692 से होकर प्रवाहित होता है, जिसमें से गाटा संख्या 274, 374, 655, 663, 666, 665, 655/1042 शिक्षा विभाग उ0 प्र0 के नाम दर्ज अभिलेख है तथा गाटा संख्या 385क, 681क तालाब के खाते में तथा गाटा संख्या 681क बंजर, नवीन परती व तालाब के खाते में, गाटा संख्या 190मि., 349क, 356 व 692 बाहा के खाते में अंकित है। गाटा संख्या 700, 372, 349ख, 357, 386, 385क संक्रमणीय भूमिधरों के खाते में दर्ज अभिलेख है। (प्रतिलिपि खतौनी संलग्नक संख्या-2) ग्राम पूरा हुसैन खां में यह नाला गाटा संख्या 496, 497, 514 व 609 से होकर प्रवाहित होता है, जिसमें से गाटा संख्या 496क, 514 व 609 खतौनी में शिक्षा विभाग/राजकीय सम्पत्ति के रूप में दर्ज है तथा गाटा संख्या 497 श्री बेचूलाल, जोखूलाल, रामदीन पुत्रगण डगरू आदि की संक्रमणीय भूमिधरी है। (प्रतिलिपि खतौनी संलग्नक संख्या-3) ग्राम आशापुर में यह नाला राजस्व अभिलेखों में गाटा संख्या 16/0.1110हे0 नाला के खाते में अंकित है। (प्रतिलिपि खतौनी संलग्नक संख्या-4) ग्राम वासूपुर सिरसा उर्फ जयसिंहपुर में यह नाला गाटा संख्या 66, 73, 348, 350/1, 69, 70, 72, 56, 305, 21 व 308 से होकर प्रवाहित होता है, जिसमें गाटा संख्या 66, 73, 350/1, 56, 305, 21 व 308 तिलई नाला के रूप में दर्ज अभिलेख है तथा गाटा संख्या 69, 70, 72 श्री रामदेव पुत्र भगवानदीन व अन्य सहखातेदारों के संक्रमणीय भूमिधरी खाते की भूमि है। (प्रतिलिपि खतौनी संलग्नक संख्या-5) ग्राम काजीपुर चिंतावां में यह नाला गाटा संख्या 55, 181, 86, 64मि., 65, 179व से होकर प्रवाहित होता है, जिसमें गाटा संख्या 55, 181, 64मि., 65 व 179व तिलई नाला के रूप में अभिलेखों में दर्ज है तथा गाटा संख्या 86 श्री रामकृष्ण पुत्र रामआसरे व अन्य सहखातेदारों की संक्रमणीय भूमिधरी है। (प्रतिलिपि खतौनी संलग्नक संख्या-6) ग्राम-तकपुरा में यह नाला गाटा संख्या 56 से होकर प्रवाहित होता है, जो राजस्व अभिलेखों में नाला खाते में दर्ज है। (प्रतिलिपि खतौनी संलग्नक संख्या-7) ग्राम हैयतपुर में यह नाला गाटा संख्या 61ख, 228, 59, 60, व 61क से होकर प्रवाहित होता है, जिसमें गाटा संख्या 61ख व 228 नाला के रूप में अभिलेखों में दर्ज है। गाटा संख्या 59 सुनीलकुमार पुत्र कन्धईलाल आदि की सह-संक्रमणीय भूमिधरी है एवं गाटा संख्या 60 व 61क श्री नन्हकू पुत्र रमेशर की संक्रमणीय भूमिधरी है। (प्रतिलिपि खतौनी संलग्नक संख्या-8) ग्राम शाहनेवाजपुर मांझा में यह नाला गाटा

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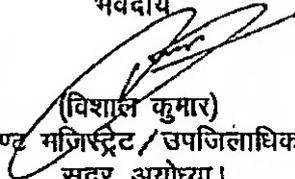
संख्या 287ड., 288ख व 769ज से होकर प्रवाहित होता है, जिसमें गाटा संख्या 287ड. व 288ख सोती के खाते में तथा गाटा संख्या 769ज नाला के रूप में दर्ज अभिलेख है। (प्रतिलिपि खतौनी संलग्नक संख्या- 9) यह नाला ग्राम रामपुर हलवारा मांडा में गाटा संख्या 311 अ से होकर प्रवाहित होता है, जो अभिलेखों में जलमग्न भूमि के रूप में दर्ज है। (प्रतिलिपि खतौनी संलग्नक संख्या- 10) इस प्रकार यह नाला तहसील सदर अयोध्या के राजख ग्राम हांसापुर, पूरा दुसैन खों, गंजा, जनौरा, भीखापुर, रानोपाली, आशापुर, तकपुरा, हैवतपुर, काजीपुर चितावां, वासूपुर सिरसा उर्फ जयसिंहपुर, शाहनेवाजपुर मांडा आदि ग्रामों से होता हुआ सरयू नदी में मिल जाता है। वर्तमान में एयरपोर्ट विस्तार से उसके आस-पास के क्षेत्र में जल निकासी प्रभावित हुई है, जिसके कारण उक्त क्षेत्र में प्रभावित जलनिकासी व्यवस्था को सुदृढ़ करने हेतु जिलाधिकारी अयोध्या द्वारा एक अन्तर्विभागीय समिति का गठन किया गया, तदोपरान्त समिति के सुझाव के अनुरूप सिंचाई खण्ड अयोध्या द्वारा उपर्युक्त कैचमेण्ट के जल को सरयू नदी तक प्रवाहित करने हेतु एक वैकल्पिक ड्रेन के निर्माण की परियोजना बनायी गयी है। उक्त परियोजना के सक्षम स्तर से अनुमोदन एवं अग्रेतर कार्यवाही हेतु जिलाधिकारी अयोध्या द्वारा पत्र संख्या 2585 दिनांक 8.9.2022 अपर मुख्य सचिव, नागरिक उड्डयन को प्रेषित किया जा चुका है जिसकी प्रतिलिपि प्रमुख सचिव, सिंचाई एवं जलसंसाधन विभाग, उ०प्र० लखनऊ को आवश्यक कार्यवाही हेतु प्रेषित है। परियोजना में चांदपुर हरवंश ड्रेन के कैचमेण्ट एवं एयरपोर्ट परिक्षेत्र से प्राप्त होने वाले समस्त जलनिकासी का प्रावधान रखा गया है। (अधिशायी अभियन्ता सिंचाई खण्ड अयोध्या की आख्या संलग्नक संख्या- 11)

मेसर्स अमृत बाटलर्स प्रा०लि० चांदपुर हरवंश पोस्ट डाभासेमर जनपद अयोध्या का पानी चांदपुर ड्रेन में गिरता है। अयोध्या एयरपोर्ट के विस्तारीकरण के चलते चांदपुर ड्रेन का कुछ हिस्सा प्रभावित हुआ है, जिससे सुचारु जलनिकासी सुनिश्चित करने हेतु अधिशायी अभियन्ता, सिंचाई खण्ड अयोध्या द्वारा वैकल्पिक व्यवस्था की गयी है। मेसर्स अमृत बाटलर्स प्रा०लि० चांदपुर हरवंश के सम्बन्ध में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड अयोध्या के द्वारा मेसर्स अमृत बाटलर्स प्रा०लि० चांदपुर हरवंश पोस्ट डाभासेमर जनपद अयोध्या का निरीक्षण कर अवगत कराया गया है कि दिनांक 01.06.2022 को एकत्र किये गये जल नमूने की प्राप्त विश्लेषण आख्या में पी०एच०-7.87, बी०ओ०डी०-18.0 मिग्रा०/लीटर, सी०ओ०डी० 106 मिग्रा०/लीटर, टी०एस०एस० 46 मिग्रा०/लीटर पाये गये हैं तथा दिनांक 21.6.2022 को एकत्र किये गये जल नमूने की प्राप्त विश्लेषण आख्या में पी०एच०-7.58, बी०ओ०डी० 24 मिग्रा०/लीटर, सी०ओ०डी० 146.4 मिग्रा०/लीटर, टी०एस०एस० 76 मिग्रा०/लीटर पाये गये हैं, जो बोर्ड के मानकों के अनुरूप हैं। (क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड की आख्या संलग्नक संख्या-12) इस प्रकार एयरपोर्ट का विस्तार किये जाने पर भी किसी भी प्रकार से जलभराव अथवा प्रदूषण की कोई समस्या नहीं है। मा० उच्चतम न्यायालय एवं उच्च न्यायालय द्वारा प्रतिपादित विधि व्यवस्थाओं के अनुक्रम में पारिस्थितिकी एवं पर्यावरणीय संतुलन बनाये रखने के लिए हर प्रकार से प्रयास किया गया है।

अतः आख्या महोदय की सेवा में सादर सम्प्रेषित है।

संलग्नक:- यथोपरि।


तहसीलदार,
सदर, अयोध्या।

भवदीय

(विशास कुमार)
ज्वाइण्ट मजिस्ट्रेट/उपजिलाधिकारी
सदर, अयोध्या।

सेवा में,

अधिकांसी अभियन्ता,
सिंचाई खण्ड, अयोध्या।

जिलाधिकारी महोदय,
जनपद-अयोध्या।

पत्रांक :- 242 /सिं०ख०अयो०/एअरपोर्ट/

दिनांक: 30.01.2025

विषय :- जनपद अयोध्या में निर्माणाधीन मर्यादा पुरुषोत्तम श्रीराम अन्तर्राष्ट्रीय एअरपोर्ट के जल निकासी हेतु निर्माण के सम्बन्ध में।

सन्दर्भ :- आपका पत्रांक-1026/ओएसडी/मिस-बैठक सूचना/अमृत बाटलर्स/2025/ दिनांक-22, जनवरी, 2025।

महोदय,

उपरोक्त विषयक के सम्बन्ध में अवगत कराना है कि आपकी अध्यक्षता में दिनांक-27.01.2025 को आहूत बैठक में मा० नेशनल ग्रीन ट्रिब्यूनल न्यायालय (एन०जी०टी०) द्वारा पारित आदेश दिनांक-18.12.2023 के अनुपालन से सम्बन्धित इस कार्यालय के अन्तर्गत चलित परियोजना के सम्बन्ध में वांछित आख्या तैयार कर संलग्न कर आपकी सेवा में सूचनार्थ एवं अग्रेतर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक :- उपरोक्तानुसार।

अधिकांसी अभियन्ता
सिंचाई खण्ड, अयोध्या

Before national green tribunal principal bench, NEW DELHI ओरिजिनल केस
no.584/2022

4. We have gone through the reports filed by UPPCB and Respondent No. 5 and we find that the reports to be vague without supporting documents and the same fall short of the requisite compliance with the orders passed by this Tribunal. We do not consider it necessary to inlist the deficiencies in the reports at this stage as we consider further hearing to be necessary for ensuring requisite compliance with orders passed by this Tribunal. It may also be added here that this Tribunal had also given directions for taking of requisite remedial measures for demarcation and rehabilitation/rejuvenation of river Trilodki Ganga on the basis of the documents available and to notify the same for its protection/conservation. Further, this Tribunal had also given directions to completion of the drain and taking of remedial measures for ensuring that flow of water in drain remains smooth and there is no waterlogging in the adjoining land due to the flow in the drain and the discharge from M/s Amrit Bottlers Private Limited. No report has been filed in this regard. Accordingly, issuance of notice to respondents is ordered for requisite further hearing for ensuring due compliance with the orders passed by this tribunal.

1-सिंचाई खण्ड अयोध्या द्वारा एअरपोर्ट द्वारा दी गयी 5.00 मीटर भूमि पर एअरपोर्ट की जल निवासी हेतु एक आर सी सी ड्रेन का निर्माण कराया जा रहा है जिसमें निम्न कार्य मुख्यतः प्रस्तावित/पूर्ण हैं-

प्रस्तावित कार्य	कार्यपूर्ण	कार्य अवशेष
1-कच्चा ड्रेन - 22.400 किमी	1-कच्चा ड्रेन का कार्य पूर्ण 21.500 किमी (94%)	1-कच्चा ड्रेन का कार्य 0.900 किमी
2-आर सी सी ड्रेन निर्माण का कार्य-10.350 किमी	2-आरसीसी ड्रेन निर्माण का कार्य पूर्ण - 9.450 किमी (90%)	2-आरसीसी ड्रेन निर्माण का कार्य पूर्ण - 0.900
3- बाक्स कल्वर्ट निर्माण का कार्य -29 अटद	3- बाक्स कल्वर्ट निर्माण का कार्य पूर्ण -29 अटद (100%)	

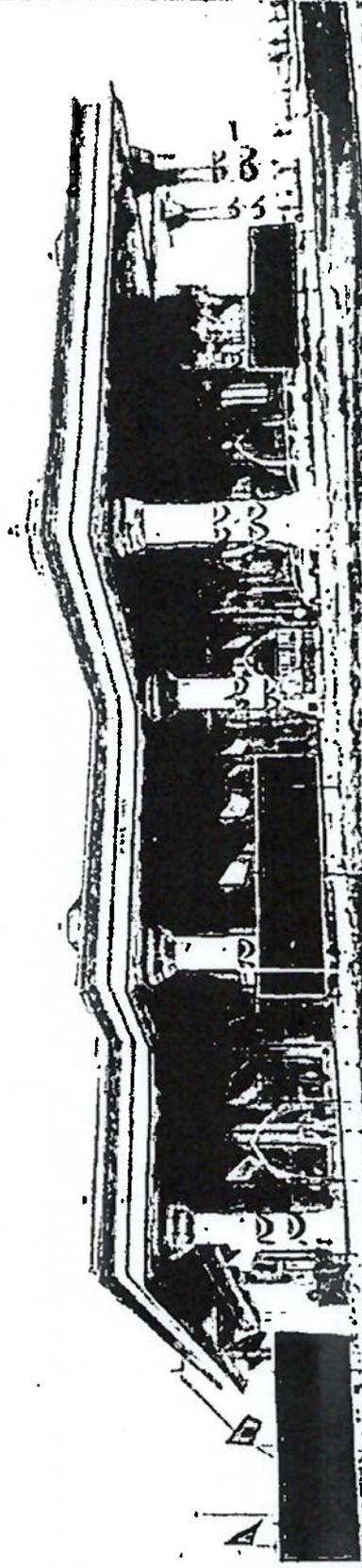
1-एअरपोर्ट की जलनिकासी हेतु धनावंटन के पश्चात ड्रेन निर्माण का लगभग 90% कार्य पूर्ण करा दिया गया है, अवशेष 10% कार्य सम्बंधित विभागों से समन्वय स्थापित करते हुए पूर्ण कराया जा रहा है।

2- पूर्व में प्रस्तावित ड्रेन का कार्य जो कि सुल्तानपुर रोड के समीप सी.आर.पी.एफ.आवासीय योजना के पास से मिट्टी का कार्य भी करा दिया गया है। मिट्टी के कार्य की लम्बाई में लगभग 400 मीटर का कार्य व्यक्तिगत लैंड के गाटा संख्या से गुजरती है जिसे तात्कालिक रूप से प्रशासन के सहयोग से पूर्ण कराया गया है इस ड्रेन का डिस्चार्ज इस स्थान पर 16.50 क्युसेक है। ड्रेन का कार्य 100 % पूर्ण हो जाने पर उक्त ड्रेन से प्रस्तावित डिस्चार्ज 26.25 क्युसेक सरयू नदी की तरफ प्रवाहित किया जाना संभव होगा। यहाँ यह भी उल्लेखनीय है कि गतिमान परियोजना के कारण ही इस वर्ष के वर्षाकाल में ड्रेन के एलाइनमेंट/एअरपोर्ट के अन्दर किसी प्रकार का जलभराव/waterlogging की समस्या नहीं उत्पन्न हुई है। संलग्नक -सम्बंधित ड्रेन के फोटो याफसा।

Signature
36.1.2025
अध्यक्ष, अधिवक्ता, निर्माण
मिडिले, उपाय चर्चा

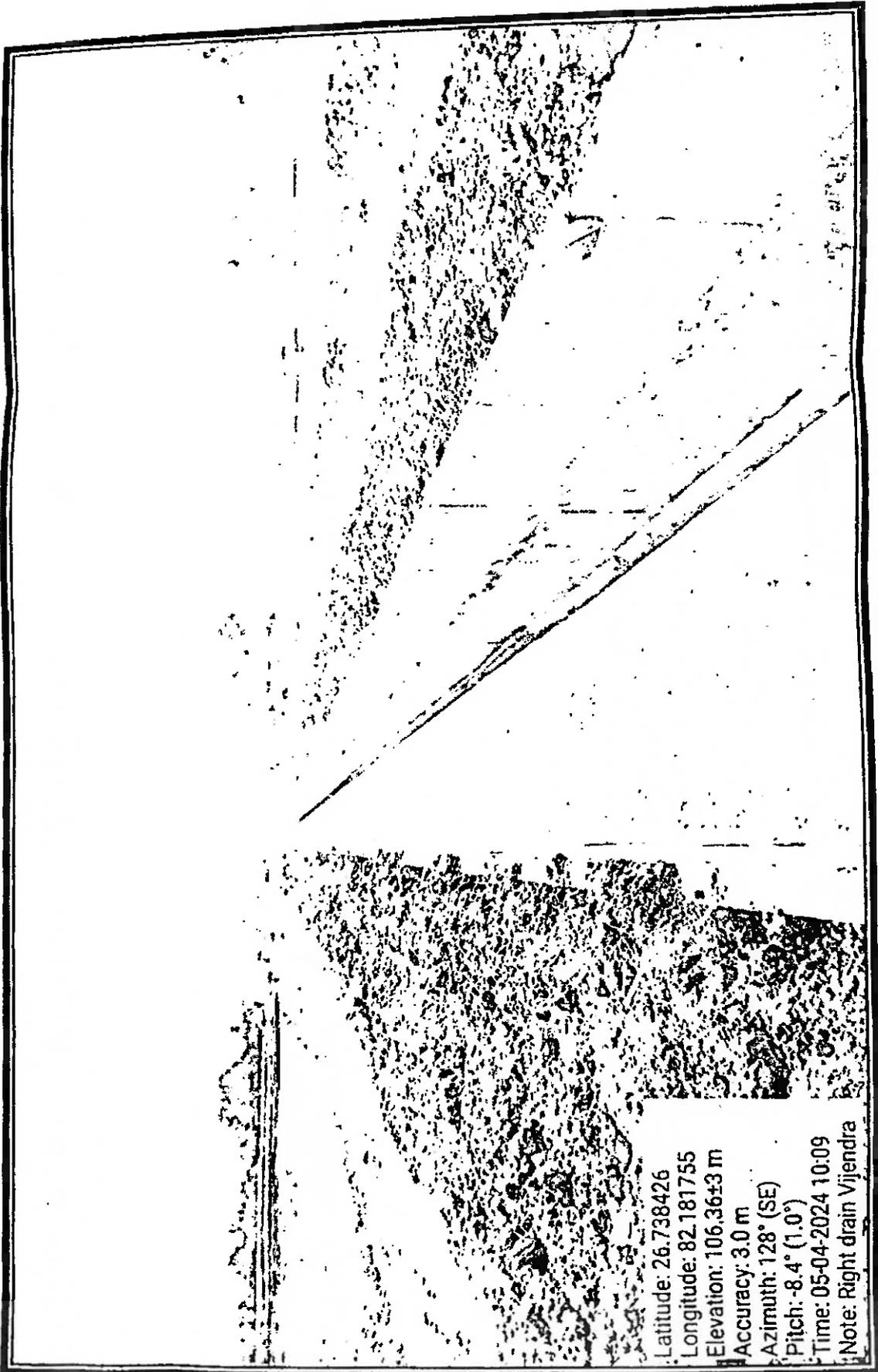
Signature
36/1/25
अधिशारी अभियन्ता
सिंचाई खण्ड, अयोध्या

सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश



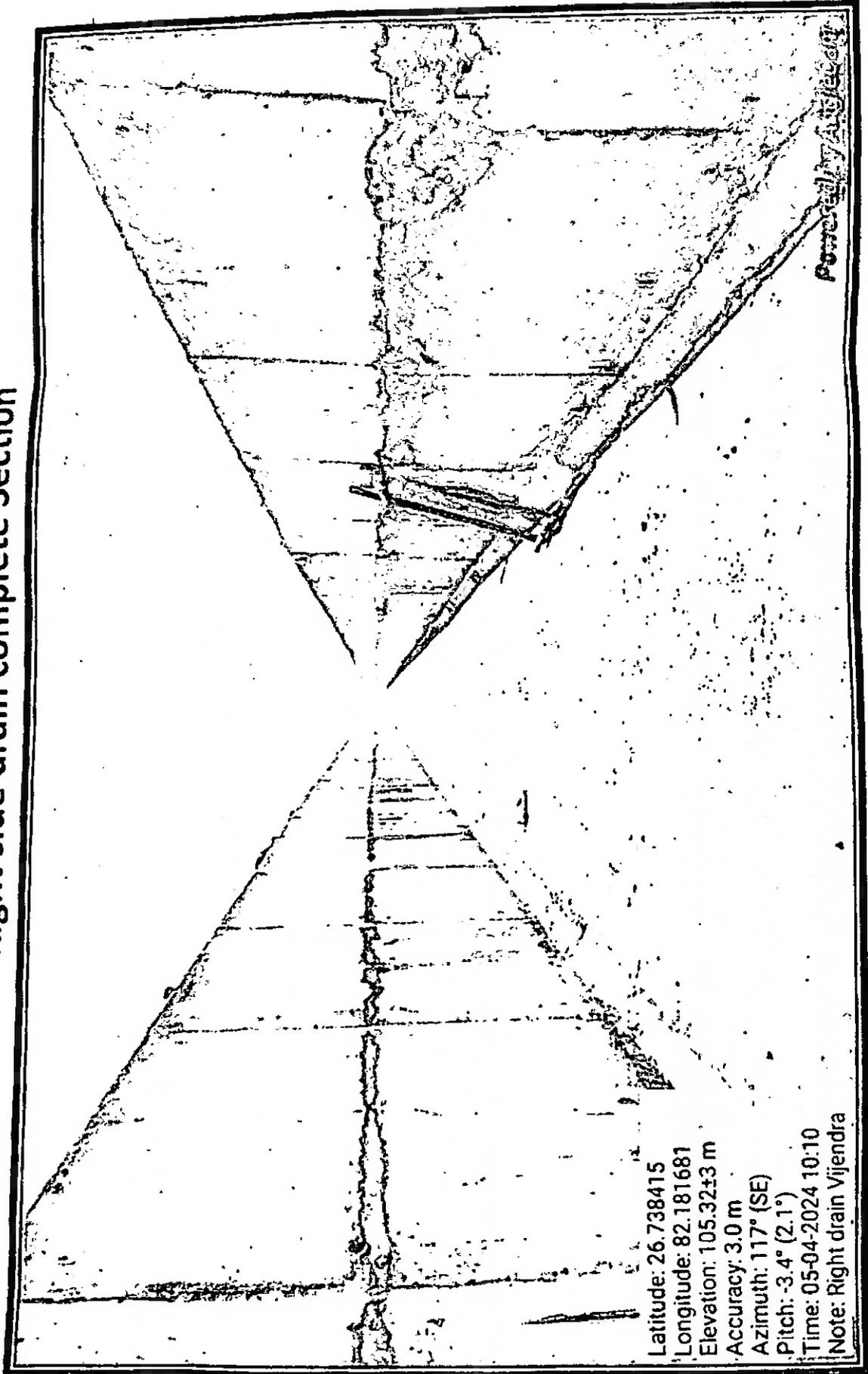
अयोध्या में निर्मित महर्षि वाल्मीकि अन्तराष्ट्रीय एयरपोर्ट (पूर्व नाम
मर्यादा पुरुषोत्तम श्रीराम अन्तराष्ट्रीय एयरपोर्ट) के जल निकासी हेतु
ड्रेन निर्माण की परियोजना।

Right side drain complete Section



Latitude: 26.738426
Longitude: 82.181755
Elevation: 106.36±3 m
Accuracy: 3.0 m
Azimuth: 128° (SE)
Pitch: -8.4° (1.0°)
Time: 05-04-2024 10:09
Note: Right drain Vijendra

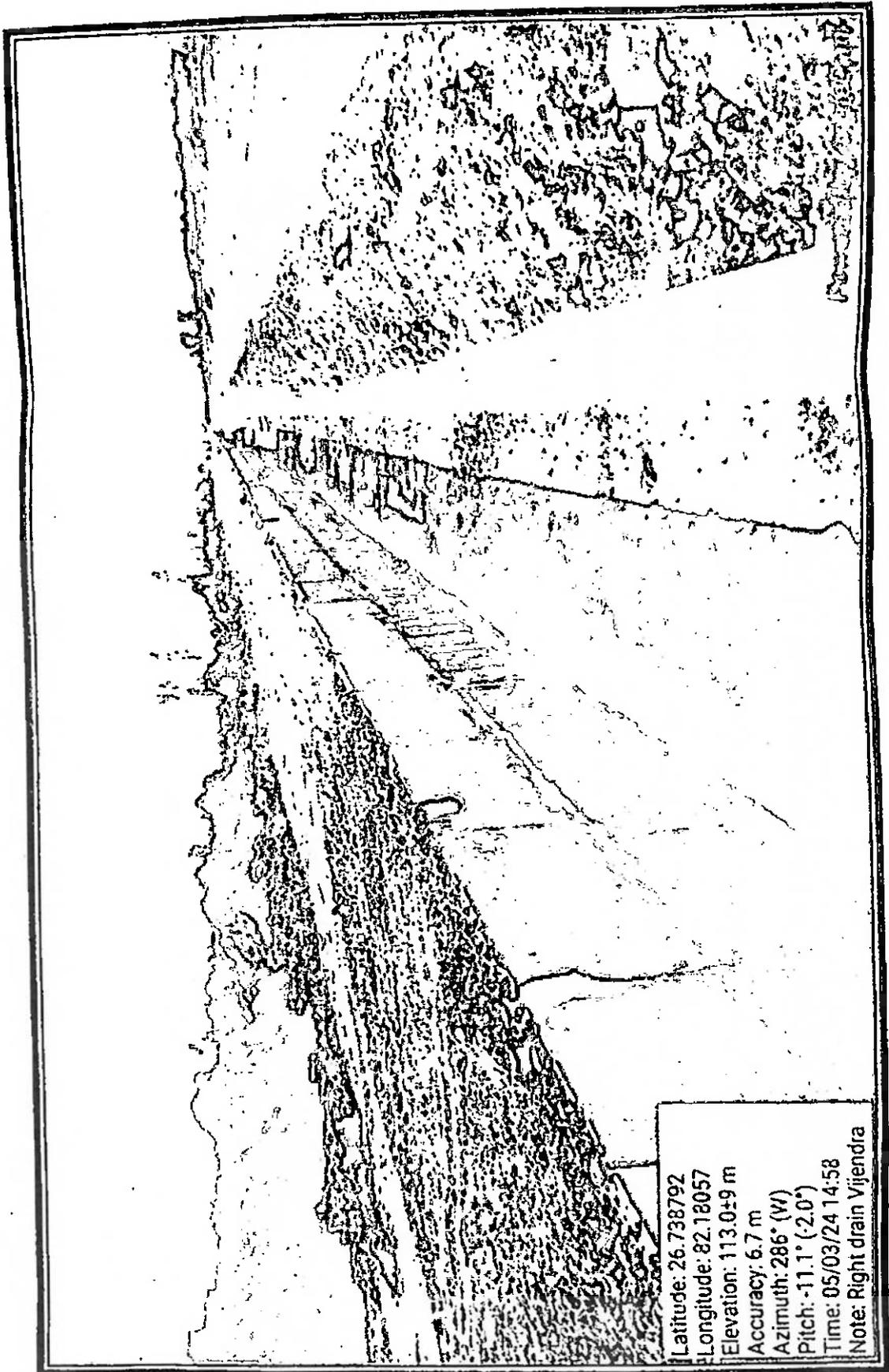
Right side drain complete Section



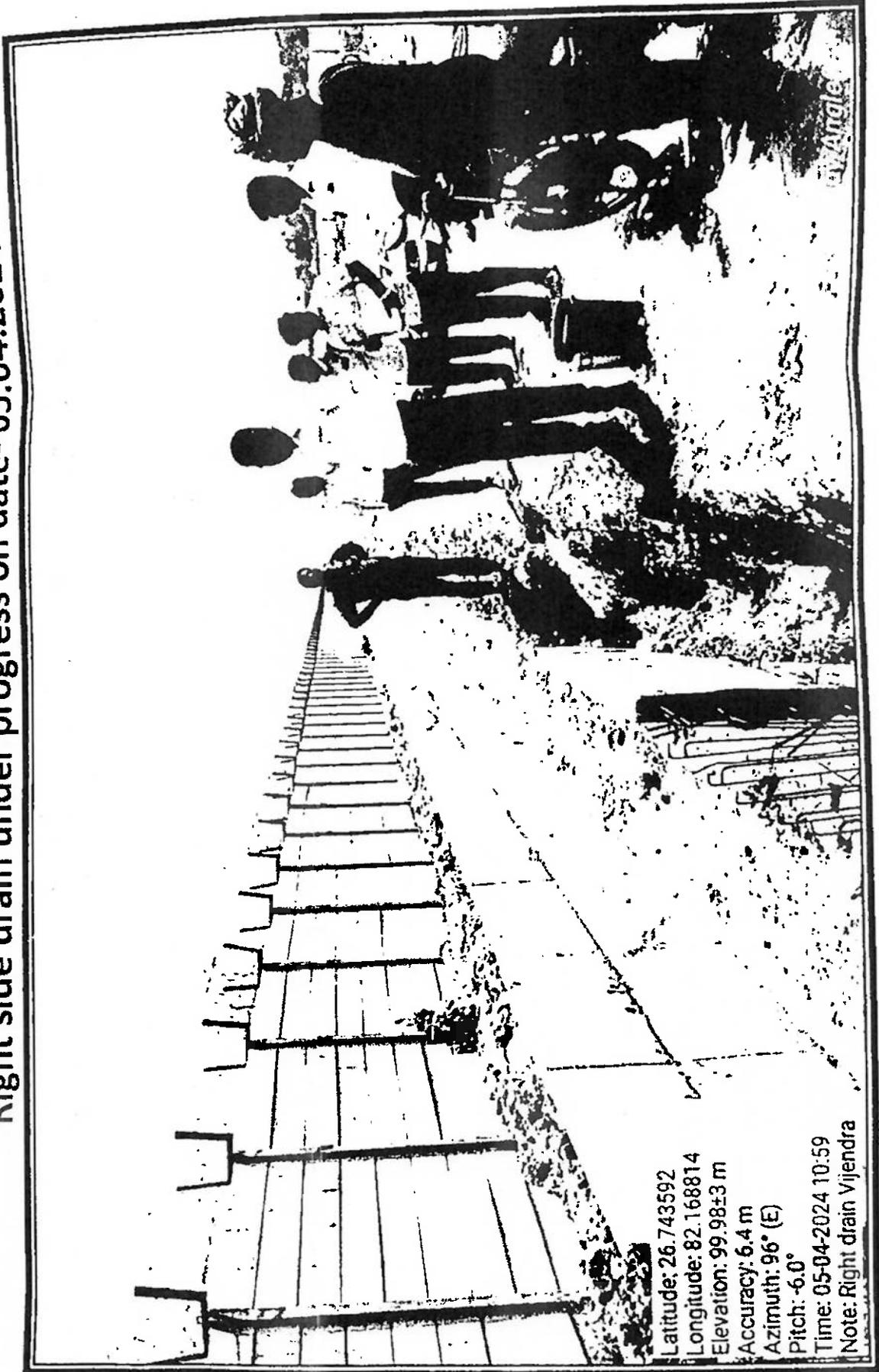
Latitude: 26.738415
Longitude: 82.181681
Elevation: 105.32±3 m
Accuracy: 3.0 m
Azimuth: 117° (SE)
Pitch: -3.4° (2.1°)
Time: 05-04-2024 10:10
Note: Right drain Vijendra

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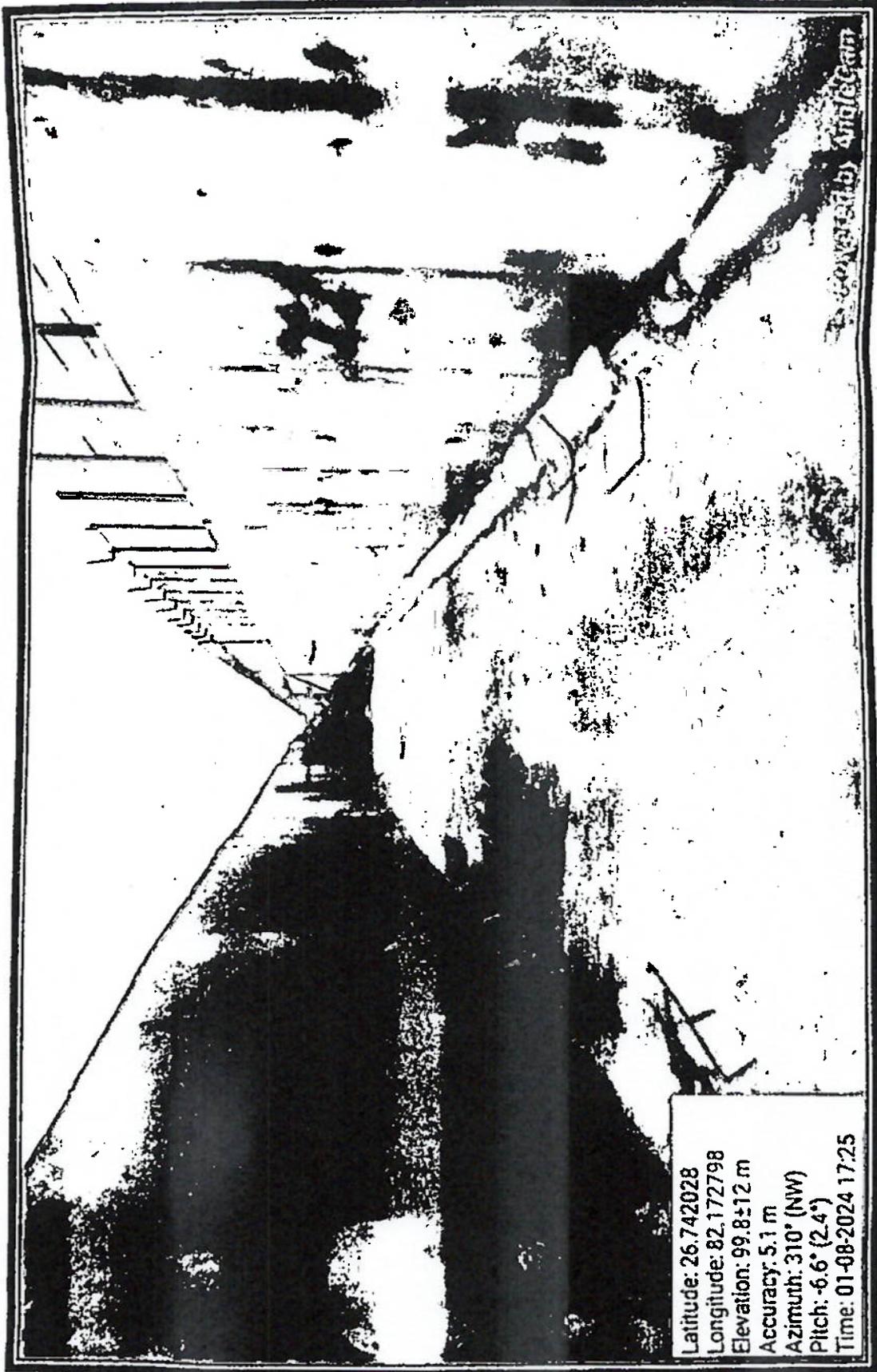
Right side drain complete Section



Right side drain under progress on date- 05.04.2024



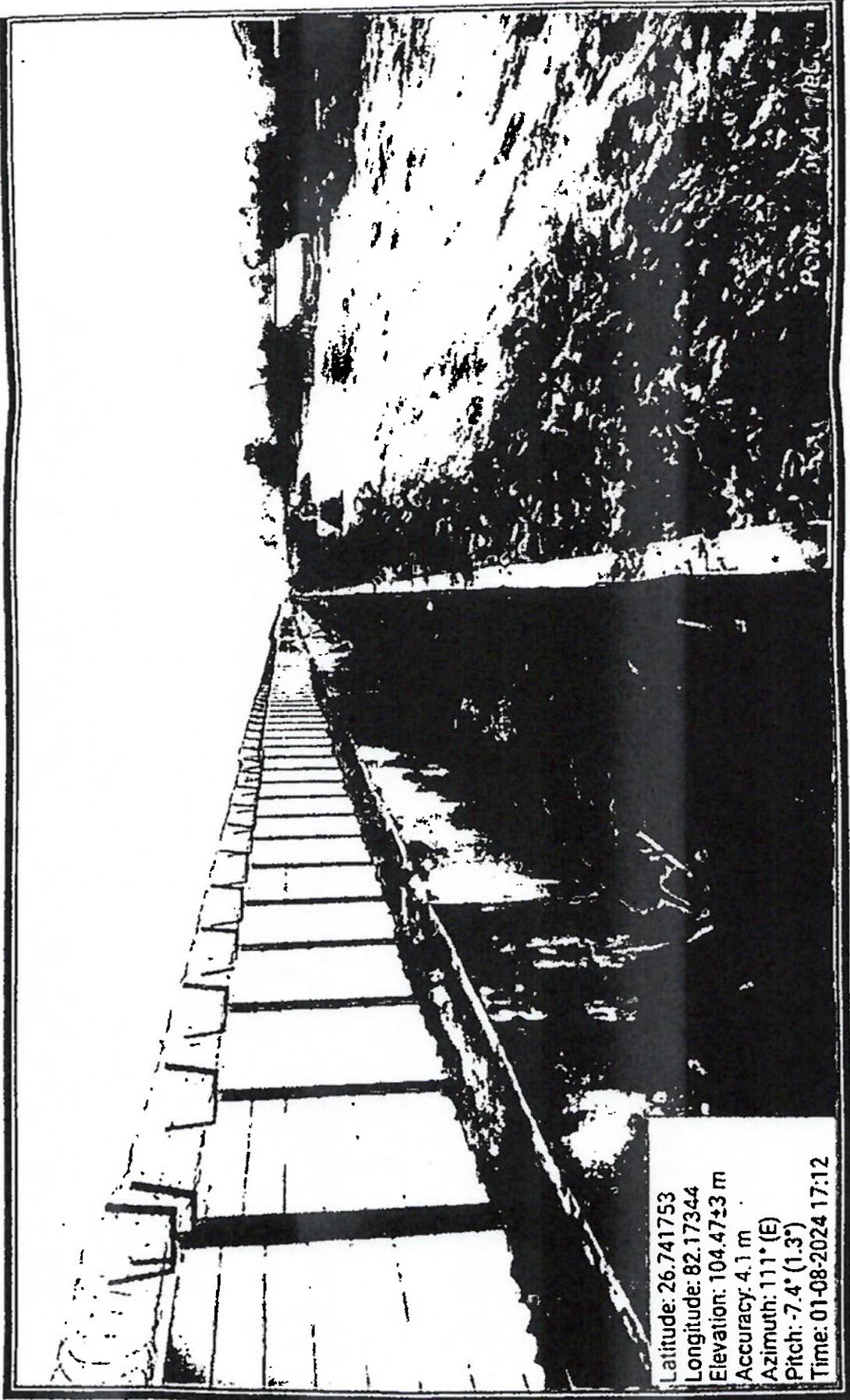
Right side drain under progress (08.01.2024)



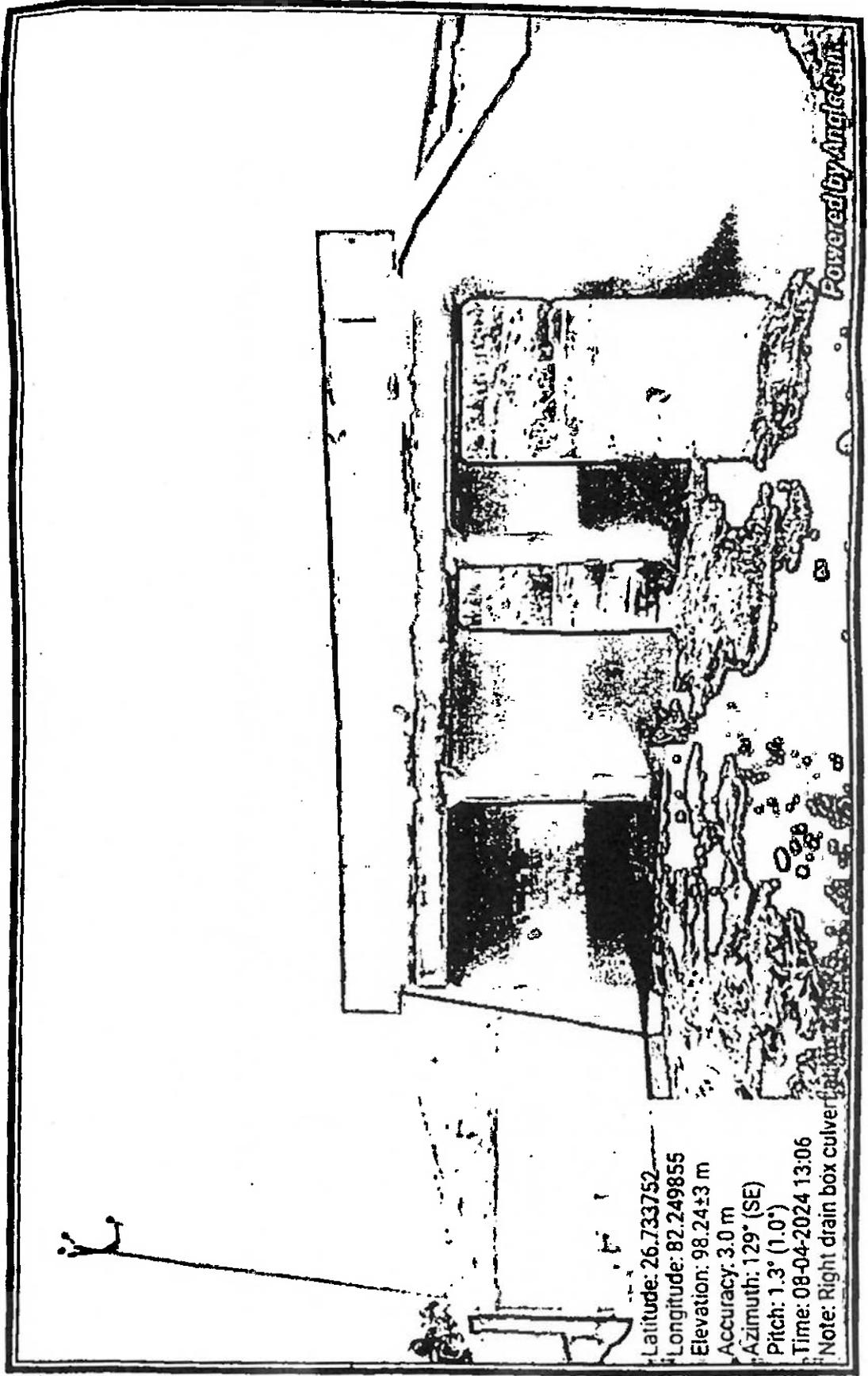
Latitude: 26.742028
Longitude: 82.172798
Elevation: 99.8±12 m
Accuracy: 5.1 m
Azimuth: 310° (NW)
Pitch: -6.6° (2.4°)
Time: 01-08-2024 17:25

© Google Earth / Imagery

Right side drain under progress (08.01.2024)



Right side drain
Box culvert completed at km 2.415



Latitude: 26.733752
Longitude: 82.249855
Elevation: 98.24±3 m
Accuracy: 3.0 m
Azimuth: 129° (SE)
Pitch: 1.3° (1.0°)
Time: 08-04-2024 13:06
Note: Right drain box culvert

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